

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 2582/2012

(From the judgement and order dated 11/10/2011 in CMWP
No.1329/2007, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S.ADITYA BIRLA CHEMICALS & INDUST.LTD. Petitioner(s)

VERSUS

NORTHERN COALFIELDS LTD.& ORS. Respondent(s)
WITH I.A. No. 1(C/Delay in filing SLP)

Date: 13/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Dhruv Agarwal, Sr.Adv.
Mr. Shwetank Sailakwal, Adv.
Mr. Manoj Saxena, Adv.
for Dr. Kailash Chand,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeal will be heard on the SLP paper book.
Additional documents, if any, may be filed by the
parties.

Hearing expedited.

No stay.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master